

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001**  
**Ph:23753942; Fax:23753923**

**Diary No. 118 of 2022**

**3.11.2023**

To,

**Shri J. Hynniewta**  
**SE (Elect-II)**  
**O/O Director (Transmission)**  
**Meghalaya Power Transmission Corporation Limited**  
**e-mail - directormeptcl@gmail.com**

**Subject: Deficiency in the Petition Diary No. 118 of 2022, filed by MPTCL.**

Sir,

The following deficiencies were observed during the scrutiny of the abovesaid petition:

<b>Diary No.</b>	<b>Deficiencies</b>
118/2022	(i) Hard copy of petition has not been received. (ii) Year-wise ATC is not properly submitted in online Portal (iii) Information submitted on CERC Portal with regard fee is different from the soft copy uploaded in portal. (iv) Petition filed without index and signature (v) No Affidavit in support of above petition has been submitted along with petition. (vi) The Petitioner has not uploaded petition on its website. (vii) The Petitioner has not uploaded public notice of newspapers on the E-portal. (viii) Memo of parties is not provided in the petition. (ix) The Petitioner has to pay balance amount of fee Rs. 2,00,000/-.

2. The Petitioner is required to make the application in a proper way as per Regulation 3 of the Central Electricity Regulatory Commission (Procedure for making of application for determination of Tariff, Publication of application and other related matters) Regulations, 2004.

3. It is, therefore, requested to remove the abovesaid deficiencies before 7.11.2023. The above-mentioned Diary No. will be registered and listed for hearing only after the removal of the said deficiencies.

Yours faithfully

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)